GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

Notification  
No. 77/2019- Customs (N.T.)  

New Delhi, the 18th October, 2019  
26 Aswina, Saka 1941

S.O. (E). – In exercise of the powers conferred by clauses (b) and (c) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect taxes and Customs hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 63/1994-Customs (N.T.), dated the 21st November, 1994, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 830 (E), dated the 21st November, 1994, namely:

In the said notification, in the TABLE, against serial number 2 relating to land frontier of Bangladesh, against item (23) in column (3), after entry (g) in column (4), the following entry shall be inserted, namely: -

<table>
<thead>
<tr>
<th>(1)</th>
<th>(2)</th>
<th>(3)</th>
<th>(4)</th>
</tr>
</thead>
<tbody>
<tr>
<td>(h)</td>
<td>&quot;Road from Nongiri (Barapunji), East Khasi Hills District, Meghalaya, to Kalairag (Bangladesh) between BP No. 1251/11-S-12-S&quot;</td>
<td></td>
<td></td>
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</tbody>
</table>

(F.No.550/08/2019-LC)

(Ruchi Bisht)

Under Secretary to the Government of India

Note: The principal Notification was published in the Gazette of India, Extraordinary, vide S.O. 830(E), dated the 21st November, 1994 and was last amended vide Notification No. 22/2019-Customs (N.T.), dated the 15th March, 2019, published in the Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii), vide S.O.1386 (E), dated the 15th March, 2019.